

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 671/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for six no. of assets under “Western Region System Strengthening Scheme-XIV” in Western Region.

Date of Hearing : 9.7.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.
& 10 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Western Region System Strengthening Scheme-XIV”:

Asset-I: 1x500 MVAR 400/220 kV ICT alongwith associated transformer bays & 220 kV line bays at Itarsi Sub-station,

Asset-II: 1x500 MVA, 1x 500 MVA, 400/220 kV ICT-2 along with associated bays and 2 no. 220 kV line bays at 400/220 kV Indore Sub-station,

Asset-III: 2 nos. 220 kV line bays at 400/220 kV Indore Sub-station,



Asset-IV: 1x500 MVA 400/220 kV ICT-1 along with associated bays at 400/220 kV Indore Sub-station,

Asset-V: 1 no. 220 kV line bay at 400/220 kV Indore Sub-station, and

Asset-VI: 1 no. 220 kV line bay at 400/220 kV Indore Sub-station.

b. Transmission tariff for 2014-19 tariff period in respect of Asset-I was determined vide order dated 15.11.2018 in Petition No. 37/TT/2018 and that for Assets-II, III, IV, V and VI vide order dated 21.1.2020 in Petition No. 311/TT/2018.

c. There is mismatch in the actual date of commercial operation in respect of instant Assets-II, III and IV as a result of which active power flow started for these assets on 10.12.2018, 12.12.2018 and 10.12.2018 respectively. The Commission approved COD of subject Assets-II and III as 2.9.2018, that of Assets-IV and V as 14.10.2018 and that of Asset-VI as 5.12.2018 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations due to non-commissioning of the associated downstream transmission system of MPPTCL. The downstream system is expected to be completed by 2022-23.

d. The Commission, vide order dated 21.1.2020 in Petition No. 311/TT/2018, decided that in the case of instant Assets-II, III and IV, the transmission charges from COD upto the actual charging of the downstream system (12.12.2018) shall be borne by MPPTCL and thereafter, it will be shared under PoC mechanism. In the same order, the Commission further decided that transmission charges for instant Assets-V and VI shall be borne by MPPTCL upto COD of downstream transmission system under the scope of MPPTCL and thereafter shared under PoC mechanism.

e. The Petitioner has been raising bilateral bills on MPPTCL in respect of instant Assets-V and VI. MPPTCL has filed a Writ Petition before the Hon'ble High Court of Madhya Pradesh against the Commission's order dated 21.1.2020 in Petition No. 311/TT/2018. For Assets-V and VI, MPPTCL has not made any payment of transmission charges to the Petitioner so far.

f. Actual capital cost of the subject assets as on 31.3.2019 is within the approved apportioned cost.

g. The Petitioner has claimed individual tariff for subject assets for 2014-19 period and for 2019-24 period combined tariff has been claimed.

h. At the time of filing the instant petition, the Petitioner anticipated that the downstream assets of Assets-V and VI may be put into commercial operation and as such it filed the combined tariff petition. However, the downstream assets of Assets-V and VI are yet to achieve COD and as such the Petitioner has urged to permit it to file separate tariff forms for Assets-V and VI for 2019-24 period and for Assets-I to IV combined tariff may be considered.



- i. Reply to the Technical Validation letter has been filed vide affidavit dated 11.2.2021 alongwith Forms-5, 12A and 13, liability flow statement asset-wise and package wise have been submitted.
- j. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 11.11.2020.
3. The representative of MPPMCL submitted that reply filed on behalf of MPPMCL vide affidavit dated 3.11.2020 may be considered while entertaining the claims of the Petitioner.
4. The Commission directed the Petitioner to submit revised tariff forms for Combined Asset-I, II, III and IV and separate tariff forms for Assets-V and VI for 2019-24 tariff period by 30.7.2021, as the tariff for the same are proposed to be recovered from MPPTCL, with advance copy of the same to the Respondents. The Respondents may file their response, if any, by 9.8.2021. The Commission observed that the Petitioner should comply with the above directions within the specified timeline and observed that no extension of time shall be granted.
5. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

